

supported, in general, the original budget and programme submitted by the Director General both in the Executive Board and the General Conference, and was not in favour of a pre-determined ceiling being enforced. Reasonable economy, proposed in various Commissions were, however, supported.

SHRI B. V. KAKKILAYA: Is it not a fact that the Director General of U.N.E.S.C.O. resigned as a protest against the cut?

SHRI K. D. MALAVIYA: Yes, Sir.

SHRI B. V. KAKKILAYA: What was the contribution of India to the U.N.E.S.C.O. funds before the cut and what is the contribution now?

SHRI K. D. MALAVIYA: The contribution of India in 1952 was Rs. 16,06,715. As for the contribution after the cut, I am sorry I have not got the figure.

MR. CHAIRMAN: It is the same proportion.

SHRI K. D. MALAVIYA: Probably.

SHRI B. C. GHOSE: What is the proportion of the cut?

MR. CHAIRMAN: It is not for me to answer.

SHRI B. C. GHOSE: You know more than he does.

SHRI K. D. MALAVIYA: The cut was from \$20,691,306 to \$18,000,000 thus making a reduction of \$2,691,306.

SHRI B. C. GHOSE: It is not the proportion. It is the absolute amount.

SHRI K. D. MALAVIYA: The proportion may be calculated.

SHRI B. V. KAKKILAYA: What are the benefits derived by India from U.N.E.S.C.O.?

SHRI K. D. MALAVIYA: Lots of benefits are derived. I may refer the hon. Member to the activities of the U.N.E.S.C.O. in which India has participated and the benefits we have derived therefrom.

SHRI B. V. KAKKILAYA: Will the hon. Minister kindly give us certain important items of the benefits derived?

SHRI K. D. MALAVIYA: If the hon. Member tables a separate question, I will answer him.

SHRI B. RATH: The hon. Minister said, "lots of benefits". What does that "lots" include?

MR. CHAIRMAN: Mr. Dhage.

DEVELOPMENT OF ANDAMAN AND NICOBAR ISLANDS

*38. SHRI V. K. DHAGE: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether there is any plan for the clearing of forests in, and also for the development and colonisation of, the Andaman and Nicobar Islands;

(b) if so, whether Government will place a copy of this plan on the Table of the Council; and

(c) what is the progress so far made under this plan?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) : (a), (b) and (c). A five year scheme for development and colonisation of the Andamans has been sanctioned by the Government of India. A note, explaining the salient features of the scheme, is placed on the Table of the House. [See Appendix IV, Annexure No. 17.] The work of clearing forests under the scheme which began in December 1952 is reported to be progressing satisfactorily.

SHRI V. K. DHAGE: May I draw the attention of the hon. Minister to

the statement that has been placed on the Table? On the expenditure side, Part 1(A) Rs. 65,06,000 are to be spent on the Andamans Forest Department, and the income is given as Rs. 76,00,000. May I know the items on which this expenditure is incurred?

SHRI B. N. DATAR: We are going to spend a certain amount and then we are recovering a certain amount by the sale of timber etc.

SHRI V. K. DHAGE: Is this expenditure of Rs. 65 lakhs merely for the felling of trees?

SHRI B. N. DATAR: Yes.

SHRI V. K. DHAGE: Then, may I know the meaning of the expenditure in Part II (A) Non-recurring expenditure, "Cost of clearing jungle, including uprooting of stumps"* Rs. 50,00,000?

SHRI B. N. DATAR:- All the figures are given quite clearly.

SHRI V. K. DHAGE: I do not understand the figures. I want to know the exact nature of the expenditure.

SHRI B. N. DATAR: I would like to know which figure the hon. Member does not understand.

SHRI V. K. DHAGE: My question is this: There are three parts in the expenditure statement that has been supplied. In Part I (A), the expenditure is Rs. 65 lakhs on the Andamans Forest Department. It comes to Rs. 3,80,00,000 for five years. Then comes Part 11(A), Non-recurring expenditure, Rs. 65 lakhs. Then comes Part 11(B), Recurring expenditure. I want to know the difference between Part 1(A) and Part 11(A).

SHRI B. N. DATAR: Part 1(A) deals -with the expenditure on the Andamans Forest Department on the basis of the budget estimates for 1951-52, and Part 11(B) deals with recurring expenditure.

SHRI V. K. DHAGE: I am asking about Part 11(A), Non-recurring expenditure.

SHRI B. N. DATAR: So far as 11(A) is concerned, the various items that are mentioned are for roads, staff quarters, contingencies, etc. These items are of a non-recurring nature. If my hon. friend would come to me with his difficulties, I will explain the whole thing to him.

SHRI C. G. K. REDDY: Sir, this is not the kind of answer that we expect to be given in this House.

SHRI V. K. DHAGE: What I am trying to get at is this: Do we recover only Rs. 76,00,000 by the sale of timber, for cutting of which we spend Rs. 65 lakhs?

SHRI B. N. DATAR: Yes, we have to.

SHRI V. K. DHAGE: May I know whether any tenders were invited for the felling of the trees?

SHRI B. N. DATAR: Sir, we are going to clear about 500 acres of jungle by May, 1953. The work has still to be started. This expenditure that has been mentioned here is for five years and so the question of giving contracts would only gradually arise, not at this stage.

SHRI K. C. GEORGE: Is it a fact that the area is infested with malaria?

SHRI B. N. DATAR: It is, but an attempt is being made to eradicate all malaria from the Andamans.

SHRIMATI VIOLET ALVA: May I know if there is a regular transport system to and from Nicobar and Andaman Islands?

SHRI B. N. DATAR: I am speaking subject to correction. There is one between Calcutta and the Andamans and another between Madras and Andamans, but it is not very frequent. It is once in a fortnight.

SHRIMATI VIOLET ALVA: Is it a fact that because of this transport difficulty one M.P. could not attend the last session?

SHRI B. N. DATAR: It was partly so. He could not start in time because the steamer by which he was to come did not start in time.

SHRI V. K. DHAGE: May I draw the attention of the Minister to the Report of the Ministry of Home Affairs for 1951-52 para. (7), Lease of North Andamans Forests, which says: "The North Andamans forests have been leased out to M/s. P. C. Ray and Company"? May I know what "lease" refers to?

SHRI B. N. DATAR: If the hon. Member puts another question, I am prepared to answer it and place all the details before him.

FIRE FIGHTING INSTITUTION

*39. SHRI V. K. DHAGE: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether there is a Central Fire Fighting Institution run by Government;

(b) if so, what are its activities, how many persons are employed on the staff of this Institution and under what categories, service conditions and scales of pay they are employed; and

(c) how many persons (Civil and Defence Service personnel to be specified separately) have so far received training in modern forms of fire-fighting at this Institution?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) No, Sir. (b) and (c). Do not arise.

COUNSELLOR FOR HYDERABAD STATE

*40. DR. R. B. GOUR: Will the Minister for STATES be pleased to state

whether it is a fact that the term of service of Shri M. K. Vellodi, State-Counsellor for Hyderabad, has been extended from December 1952 to March 1953; if so, for what reasons?

THE MINISTER FOR STATES (DR. K. N. KATJU): Yes. Shri Vellodi's term as State Counsellor has been extended for the present upto the 31st March 1953 in the public interest.

DR. R. B. GOUR: Does the hon. Minister know that the people of Part B States are against this institution of Counsellors as they consider them as policemen over democratic Governments?

DR. K. N. KATJU: It differs from State to State. We have received such suggestions from some States and not from others.

DR. R. B. GOUR: Can the hon. Minister enlighten us that they have received no complaint or no representation that the people in Hyderabad don't want any Counsellor or Adviser?

DR. K. N. KATJU: I told you just now that while one or two States have said that.....

MR. CHAIRMAN: He wants to know whether the Hyderabad people have made any representation.

DR. K. N. KATJU: Mr. Vellodi is there with the concurrence and active consent of the Hyderabad Government. So far as the people are concerned, well, some people say they want and some say they don't want.

SHRI P. SUNDARAYYA: Does the Government propose to extend still further the term of Shri Vellodi as Counsellor in Hyderabad?

DR. K. N. KATJU: I have said, for the present it is upto March. You wait and see.

SHRI P. SUNDARAYYA: What is the Government's intention?